

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE

ORDER SHEET

Application No. 856 of 1986 (T)

Applicant

Respondent

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
30.6.86	<p>This Court Ruling is obtained from the High Court of Karnataka u/s 29 of the Admiralty Tribunal Act 1985.</p> <p>There are six respondents in this application. All of them have been served and represented by counsel. Objections have not been filed. The application is ready for being posted before bench.</p> <p>Notice may be issued for intimation to respondents and also to their counsel. If further date of hearing Applicant may be intimated through his counsel.</p> <p>A date may be fixed for intimation to both the parties</p> <p>Request <u>30/6</u></p>	

Date	Office Notes	Orders of Tribunal
	<p>Notice through advocates.</p> <p>post before Counsel 29.7.86</p> <p>For fix date for hearing and for further proceedings.</p> <p>Fees 1.286</p>	
	<p>Notice issued to parties through their respective counsel. on 17/7/86.</p> <p><del>17/7/86.</del></p>	
29.7.86	<p>Sri. M.S. Braundaram for Applicant</p> <p>Sri. M.S. Padmasayyah for Resp't.</p> <p>Dt of hearing fixed on. 20.8.86</p>	
	<p>POB R CO GHI</p>	
	<p>This case posted for hearing on 20.8.86 has been adjourned to 3.11.86 B.O. Notices have been issued to the parties accordingly as instructed.</p>	
3.11.1986		<p>RKRJ/PS(M)</p> <p>Shri Ananda Ramu for applicant and Shri D.V. Shailendra Kumar for responder At the request of counsel adjourned to 6.11.1986.</p> <p>Chander J. S. 4</p> <p>MEMBER (J) MEMBER (A)</p> <p>3.11.1986 3.11.1986</p>



Date	Office Notes	Orders of Tribunal
6.11.1986.	<p><u>(Per PSM)</u></p> <p style="text-align: center;"><u>ORDER</u></p> <p>This is a transferred application received from the High Court of Karnataka (HCK). When the matter was called out today, neither the applicant nor his counsel <del>were present</del> turned up, although the applicant's counsel had notice of the hearing. We, therefore, decided to proceed with the matter with the assistance of Shri D.V. Shailendra Kumar, counsel for the respondents.</p> <p>As we have stated above, the application was filed as a writ petition before the <del>HCK</del> <sup>High Court of Karnataka</sup> by the applicant complaining against his transfer from the post of Deputy General Manager, Bangalore Telephones (DGM, BT), and <sup>his having been</sup> <del>had not been</del> allowed to join in any other post. <sup>hereafter</sup> His prayer in the petition was that a writ of mandamus be issued directing the respondents 1 to 3 to take him back as DGM, BT, or in the alternative to give a similar post in Bangalore, and to pay him his salary and allowances from 15.12.1981, on which date he was relieved from his post as DGM.</p> <p>Shri Shailendra Kumar informs us that by an order dated 19.3.1982, the applicant was actually posted as DGM, Madras Telephones, where he had in fact taken over and <del>working</del> worked till his retirement, and that he had been paid all salary and allowances from 15.12.1981.</p> <p>In view of the above, the grievance of the applicant, <sup>the applicant</sup> having been fully met by the respondents, <del>does not survive for our</del> consideration anymore. The application is, therefore, dismissed; parties to bear their own costs.</p> <p style="text-align: right;">Encl: <i>Ch. Ramakrishna Rao</i> P. Srinivasan            (CH. RAMAKRISHNA RAO) (P. SRINIVASAN)            MEMBER(J) MEMBER(A)            6.11.1986. 6.11.1986.</p> <p>dms.</p> <p>20/11/86 Order dt 6.11.86 issued            to all the parties concerned.</p> <p>OK</p>	